HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 5TH NOVEMBER, 2019 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.

I. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 5th November, 2019 at 10.30 A.M. and to lay on the Table a copy of the Governor's Address.

II. The Speaker to lay on the Table of the House a copy of the Election Commission of India Notification No. 308/HAR-LA/2019, dated the 25th October, 2019, issued under Section 73 of the Representation of the People Act, 1951.

III. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

- 1. Smt. Sushma Swaraj, former Union Minister.
- 2. Shri Arun Jaitley, former Union Minister.
- 3. Shri Devi Dass, former Member of Haryana Legislative Assembly.
- 4. Freedom Fighters of Haryana.
- 5. Martyrs of Haryana.
- 6. Others.

IV. MOTION UNDER RULE 121.

A MINISTER

to move that the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-sofar as they relate to the constitution of the:-

- i) Committee on Public Accounts;
- ii) Committee on Estimates;
- iii) Committee on Public Undertakings; and
- iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes,

for the remaining period of the year 2019-2020 be suspended.

ALSO

to move that this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the remaining period of the year 2019-2020, keeping in view the proportionate strength of various parties/groups in the House.

V. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to lay on the Table the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department (Amendment) Ordinance, 2019.(Haryana Ordinance No. 2 of 2019)
2.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

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4.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 nd June, 2017, as required under section 166 of
		the Haryana Goods and Services Tax Act, 2017.
5.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.32/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.35/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.36/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.37/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.38/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.39/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.40/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.41/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

23.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 th June, 2017, as required under section 166 of
		the Haryana Goods and Services Tax Act, 2017.
24.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.48/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.51/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.52/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.53/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.55/ST-2, dated the 5 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.56/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.57/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.58/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.59/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.61/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.62/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

42.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.63/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
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43.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.65/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.68/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.71/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.72/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.73/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.74/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.75/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.76/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.77/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.78/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.80/ST-2, dated the 5 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.81/ST-2, dated the 6 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.82/ST-2, dated the 19 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.83/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.84/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.85/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

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61.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.86/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.87/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.88/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.89/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.90/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.91/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.92/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.93/ST-2, dated the 27 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.95/ST-2, dated the 28 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.96/ST-2, dated the 6 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.97/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.98/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.99/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.100/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.101/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.102/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.103/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.104/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.105/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

80.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.106/ST-2, dated the 18 th October, 2017, as required under section 166
		of the Haryana Goods and Services Tax Act, 2017.
81.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.107/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.108/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.109/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.110/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.111/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.112/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.113/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.114/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.115/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.116/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.117/ST-2, dated the 24 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.118/ST-2, dated the 27 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.119/ST-2, dated the 31 st October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.120/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.121/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.122/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.123/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.124/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

99.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.125/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.126/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.127/ST-2, dated the 17 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.128/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.129/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.130/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.131/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.132/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.135/ST-2, dated the 29 th December, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.1/ST-2, dated the 4 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.2/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.3/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.4/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.5/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.6/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.7/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.8/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.9/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.10/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

No.11/ST-2, dated the 9th January, 2018, as required under section 166 the Haryana Goods and Services Tax Act, 2017. 19. A MINISTER to re-lay on the Table the Excise and Taxation Department Notificat No.12/ST-2, dated the 9th January, 2018, as required under section 166 the Haryana Goods and Services Tax Act, 2017. 10. A MINISTER to re-lay on the Table the Excise and Taxation Department Notificat No.13/ST-2, dated the 9th January, 2018, as required under section 166 the Haryana Goods and Services Tax Act, 2017. 12. A MINISTER to re-lay on the Table the Excise and Taxation Department Notificat No.14/ST-2, dated the 19th January, 2018, as required under section 166 the Haryana Goods and Services Tax Act, 2017. 12. A MINISTER to re-lay on the Table the Excise and Taxation Department Notificat No.15/ST-2, dated the 11th January, 2018, as required under section 166 the Haryana Goods and Services Tax Act, 2017. 12. A MINISTER to re-lay on the Table the Excise and Taxation Department Notificat No.16/ST-2, dated the 25th January, 2018, as required under section 166 the Haryana Goods and Services Tax Act, 2017. 12. A MINISTER to re-lay on the Table the Excise and Taxation Department Notificat No.18/ST-2, dated the 25th January, 2018, as required under section 166 the Haryana Goods and Services Tax Act, 2017. 12. A MINISTER to re-lay on the Table the Excise and Taxation Department Notificat No.18/ST-2, dated the 25th January, 2018, as required under section 166 the Haryana Goods and Services Tax Act, 2017. 12. A MINISTER to re-lay on the Table the Excise and Taxation Department Notificat No.19/ST-2, dated the 25th January, 2018, as required under section 166 the Haryana Goods and Services Tax Act, 2017. 12. A MINISTER to re-lay on the Table the Excise and Taxation Department Notificat No.20/ST-2, dated the 25th January, 2018, as required under section 166 the Haryana Goods and Services Tax Act, 2017. 12. A MINISTER to re-lay on the Table the Excise and Taxation Department Notificat No.21/ST-2, dated	i .	1	
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136. A MINISTER to re-lay on the Table the Excise and Taxation Department Notificat	135.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 25 th January, 2018, as required under section 166 of
No.29/ST-2, dated the 25 th January, 2018, as required under section 166 the Haryana Goods and Services Tax Act, 2017.	136.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 25 th January, 2018, as required under section 166 of

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137.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 25 th January, 2018, as required under section 166 of
		the Haryana Goods and Services Tax Act, 2017.
138.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 2 nd February, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
140.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	A MINISTER	To re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
142.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
143.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
150.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
155.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 19 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
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156.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 29 th June, 2018, as required under section 166 of the Harvana Goods and Sarvices Tax Act. 2017
		the Haryana Goods and Services Tax Act, 2017.
157.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 6 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
160.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
161.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
162.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
163.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
164.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
165.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
166.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
167.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
168.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
169.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
170.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
171.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 24 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
172.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
173.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
174.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

175.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 11 th September, 2018, as required under section
176	A MINISTER	166 of the Haryana Goods and Services Tax Act, 2017.
176.	AMINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
177.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
178.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
179.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
180.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
181.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
182.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 21 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
183.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 21 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
184.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
185.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
186.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
187.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
188.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 30 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
189.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
190.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
191.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 22 nd November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
192.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

193.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
194.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.105/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
195.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
196.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
197.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
198.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
199.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
200.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
201.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
202.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification/Corrigendum No.04/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
203.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
204.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
205.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
206.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
207.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
208.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

209.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
210.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
211.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
212.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 11 th January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
213.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 18 th January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
214.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
215.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
216.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
217.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
218.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
219.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 6 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
220.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 6 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
221.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 11 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
222.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 11 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
223.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification/ Corrigendum No.25/GST-2, dated the 15 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
224.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

225.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
226.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
227.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
228.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
229.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
230.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
231.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
232.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
233.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
234.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
235.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
236.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
237.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
238.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
239.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 11 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
240.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

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241.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
242.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
243.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
244.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 10 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
245.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 15 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
246.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 3 rd June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
247.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
248.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
249.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
250.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
251.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
252.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
253.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
254.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
255.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 1 st August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
256.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 1 st August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

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257.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
258.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
259.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
260.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 22 nd August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
261.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 28 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
262.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 4 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
263.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 6 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
264.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 9 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
265.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
266.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
267.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
268.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
269.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
270.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
271.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
272.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
273.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

274.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.90/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
275.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
276.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
277.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
278.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 24 th October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
279.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 24 th October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

VI. <u>DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON MOTION OF THANKS.</u>

Discussion on the following motion moved by Shri Kanwar Pal, M.L.A. on the 5^{th} November, 2019, namely:-

"That an address be presented to the Governor in the following terms:-

'That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 5th November, 2019 at 10.30 A.M.'.".

CHANDIGARH: THE 4TH NOVEMBER, 2019.

RAJENDER KUMAR NANDAL, SECRETARY.